



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).8446/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No.3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No.159265/2021 - EXEMPTION FROM FILING O.T.

Date : 13-01-2023 This matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Nagendra Singh, Adv.
Ms. Akansha, Adv.
Dr. Sanjay Gupta, Adv.
Mr. Akash Choudhary, Adv.
Mr. Naman Raj Singh, Adv.
For M/S. V. Maheshwari & Co., AOR

For Respondent(s) Mr. Siddharth Dharmadhikari, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. A.Dev Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.
3. Meanwhile, having regard to the period already undergone by the appellant in custody, his sentence is suspended and he is directed to be released on bail subject to his furnishing bail bonds to the satisfaction of the Trial Court.
4. However, pendency of the instant appeal shall not preclude the competent authority from taking an appropriate decision on the application of the appellant for his pre-mature release.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(KAMLESH RAWAT)
COURT MASTER